

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

IA(IBC) 1506/2022 & IA (IBC) 379/2023 in Company Petition IB/133/2022
u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank Of India

...Petitioner

VS

Harish Cherukuri

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 379/2023

Ld. Counsel Shri. William Raju for the applicant and Ld. Counsel Smt. M Vazra Laxmi for respondent/RP are present. This application is filed, seeking for the condonation of delay of 137 days in filing claim before the RP. The IR Process is under way. The RP has not filed any counter. In these circumstances, in the interest of justice, the application is allowed, delay is condoned. RP is directed to consider the claim as per the provisions of the Code.

IA 1506/2022

This application filed by RP, seeking cooperation from the PG. Notice already served. Heard. For orders, post on 17.03.2023.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**